

[Mr. Speaker]

concerned. Under these circumstances, consent asked for is refused.

SHRI C. M. STEPHEN: Sir, I want to make a submission on behalf of my party about the conduct of the House. It has been our endeavour, and it is our endeavour, to uphold the best traditions of this House, to respect your rulings and not to ridicule our colleagues. We try to do it as best as we can. I would appeal, through you, Sir, to the members on the other side to endeavour to see that this atmosphere is maintained. If we are driven to the corner, there is something that we can also do. Kindly bear that in mind.

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I appeal to the Leader of the House that he should control his members.

12.55 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF THE INDIAN DRUGS AND PHARMACEUTICALS LTD. FOR 1976-77

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1976-77 along with the Audited Ac-

counts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-2372/78].

NOTIFICATIONS UNDER COMPANIES ACT, AND REPORTS 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Acceptance of Deposits) Second Amendment Rules, 1978, published in Notification No. G.S.R. 252(E) in Gazette of India dated the 28th April, 1978.

(ii) The Companies (Acceptance of Deposits) Third Amendment Rules, 1978, published in Notification No. G.S.R. 341(E) in Gazette of India dated the 29th June, 1978.

[Placed in Library. See No. LT-2373/78].

(2) A copy of the Report (Hindi\* version) on National Juridicare, Equal Justice—Social Justice (Bhagwati Committee Report). [Placed in Library. See No. LT-2374/78].

(3) A copy of the Seventy-first Report (Hindi@ version) of the Law Commission on the Hindu Marriage Act, 1955—Irretrievable Breakdown of Marriage as a ground of Divorce.

(4) A copy of the Seventy-Second Report (Hindi version) of the Law Commission on Article 220 of the Constitution: Restriction on practice after being a permanent Judge.

[Placed in Library. See No. LT-LT-2375/78].

\*English version of the Report was @English version of the Reports laid on the Table on the 23rd December, 1977. were laid on the Table on the 12th May, 1978.

(5) A copy of the Caltex Oil Refining (India) Limited and Hindustan Petroleum Corporation Limited Amalgamation Order, 1978 (Hindi and English versions) published in Notification No. S.O. 312 (E) in Gazette of India dated the 9th May, 1978, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-2376/78].

**OPEN LINES (RAILWAYS IN INDIA)  
GENERAL (AMENDMENT) RULES**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Open Lines (Railways in India) General (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 658 in Gazette of India dated the 20th May, 1978 issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-2377/78].

**NOTIFICATIONS UNDER ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT)  
ACT, 1974 AND STATEMENT RE.  
MARKET LOANS**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—

(i) The Additional Emoluments Compulsory Deposit (Local Authority Employees) (Amendment) Scheme, 1978, published in Notification No. G.S.R. 762 in Gazette of India dated the 17th June, 1978.

(ii) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) (Amendment) Scheme, 1978, published in Notification No.

G.S.R. 763 in Gazette of India dated the 17th June, 1978.

[Placed in Library. See No. LT-2378/78].

(2) A statement (Hindi and English versions) indicating the result of the market loans floated by the Government of India in May and June, 1978. [Placed in Library. See No. LT-2379/78].

12.56 hrs.

**ASSENT TO BILLS**

SECRETARY: Sir, I lay on the Table the Finance Bill, 1978 passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 15th May, 1978.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:—

1. The Public Sector Iron and Steel Companies (Restructuring and Miscellaneous Provisions) Bill, 1978.

2. The Port Laws (Amendment) Bill, 1978.

3. The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Bill, 1978.

4. The Coal Mines Nationalisation Laws (Amendment) Bill, 1978.

5. The Electricity (Supply) Amendment Bill, 1978.

6. The Reserve Bank of India (Amendment) Bill, 1978.

7. The Customs, Central Excises and Salt and Central Boards of Revenue (Amendment) Bill, 1978.

3. Sir, I also lay on the Table the Banking Service Commission (Repeal) Bill, 1978 passed by the Houses of Parliament at a joint sitting and assented to.